

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 539 of 2020

IN THE MATTER OF:

S. V. Sunil Kumar Chowdary

...Appellant

Versus

Corporation Bank, Hyderabad & Anr.

...Respondents

Present:

**For Appellant: Mr. Samar Bansal and Mr. Sushant Mahajan,
Advocates.**

**For Respondents: Ms. Ekta Choudhary, Advocate for R-1.
Ms. J. V. L. Bharati, Advocate for R-2 (IRP).**

O R D E R

(Through Virtual Mode)

19.08.2020 Heard Mr. Samar Bansal, learned counsel representing the Appellant in part. Since some facts in regard to functioning of the NCLT Bench at Amravati are required to be ascertained, Mr. Samar Bansal seeks a brief adjournment.

Ms. J.V.L. Bharati, Advocate representing the Interim Resolution Professional submits that she has dispatched the reply affidavit but since it has not been received by this Appellate Tribunal, she would be filing a copy of the same within three days.

Cont'd..../

Post the matter for further hearing under caption 'part-heard' on **4th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/gc